GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 1955
ANSWERED ON TUESDAY, THE 15th MARCH, 2016

SOCIAL OBLIGATIONS OF CORPORATE BODIES

QUESTION

1955. SHRI SHANTARAM NAIK:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether corporate bodies registered in India are bound to reserve certain social obligations;
(b) by what provisions of law, they have to mandatorily discharge the obligation;
(c) percentage of income of corporate bodies, reserved for the purpose;
(d) which institution of the Government of India does the monitoring of the obligation; and
(e) give a summary of the assessment made by the Government in this regard?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) to (e): Yes, Sir. Section 135 of the Companies Act 2013, mandates every company above the specified thresholds of turnover, or net worth, or net profit to spend at least two per cent of the average net profits earned during three immediately preceding financial years, on Corporate Social Responsibility (CSR). The Ministry of Corporate Affairs is responsible for administering the Companies Act, and ensuring compliance of these provisions by companies. An assessment of CSR expenditure of 460 listed companies, which have hosted CSR data on their websites, indicates that 51 PSUs and 409 private sector companies together spent about Rs. 6337 crores on CSR during 2014-15.

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